

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH: 'SMC' NEW DELHI**

**BEFORE SHRI H. S. SIDHU, JUDICIAL MEMBER**

I.T.A. No. 4856/Del/2019  
Assessment Year: 2009-10

CSL HOLDINGS PVT. LTD.,  
410 & 412, 18/12, 4<sup>TH</sup> FLOOR,  
WEA, ARYA SAMAJ ROAD,  
KAROL BAGH,  
NEW DELHI - 5  
(PAN: AAACC0122C)

VS. ITO, WARD 6(4),  
NEW DELHI

**(ASSESSEE)**

**(RESPONDENT)**

**Assessee by:** Sh. Shailesh Gupta, Adv.  
**Revenue by:** Sh. Manoj Kumar Chopra, Sr. DR.

**ORDER**

This appeal is filed by assessee against the Order dated 01.3.2019 passed by the Ld. CIT(A)-33, New Delhi relating to Assessment Year 2009-10.

2. Facts narrated by the revenue authorities are not disputed by both the parties, hence, the same are not repeated here for the sake of brevity.

3. During the hearing, Ld. counsel for the assessee has stated that Ld. CIT(A) has not given sufficient opportunity to the assessee for substantiating the claim to the assessee and passed the exparte order without hearing the assessee. He further stated that assessee is having all the necessary evidences for substantiating the claim of the assessee. Hence, he requested that the issues in dispute may be remitted back to the file of the Ld. CIT(A) to decide the same afresh, as per law after giving adequate opportunity of being heard to the assessee.

4. On the contrary, Ld. DR relied upon the orders of the revenue authorities.

5. I have heard both the parties and perused the records especially the orders of the revenue. No doubt that the assessee remained non-cooperative before the Ld. CIT(A). Ld. Counsel for the assessee undertakes to appear before the Ld. CIT(A) and will cooperate in speedy disposal of the appeal as well as not seek any unnecessary adjournment before the Ld. CIT(A). In the interest of justice, I set aside the issues in dispute to the file of the Ld. CIT(A) for hearing on **25.03.2020 at 10.00 AM** with the directions to decide the same afresh, after giving adequate opportunity of being heard to the assessee. It is made clear that no notice of hearing will be issued to the assessee, as this decision has already been pronounced in the Open Court. Assessee is also directed through its Counsel to appear before the Ld. CIT(A) on **25.03.2020 at 10.00 AM** for hearing to substantiate its case and did not take any unnecessary adjournment in the case with the liberty to file any evidence before the Ld. CIT(A) to substantiate its case.

6. In the result, the appeal filed by the assessee stands allowed for statistical purposes.

Order pronounced on 08/01/2020.

Sd/-

**[H.S. SIDHU]**  
**JUDICIAL MEMBER**

*Date 08/01/2020*

**"SRB"**

**Copy forwarded to: -**

1. Appellant -
2. Respondent -
3. CIT
4. CIT (A)
5. DR, ITAT                      TRUE COPY

By Order,

Assistant Registrar, ITAT, Delhi Benches

